

ITEM NO.8

COURT NO.1

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.27317/2023

(Arising out of impugned final judgment and order dated 03-11-2023 in CWP No.24795/2022 passed by the High Court of Punjab & Haryana a Chandigarh)

M.M. DHONCHAK

Petitioner(s)

VERSUS

DEBTS RECOVERY TRIBUNAL BAR ASSOCIATION & ORS.

Respondent(s)

(With I.R. and IA No.256586/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Daya Krishan Sharma, AOR  
Mr. D.K. Sharma, Adv.  
Mr. Rohit Vats, Adv.  
Mrs. Sunita Sharma, Adv.  
Mr. Shubham Rana, Adv.  
Mr. Ankit Bhanot, Adv.  
Mr. Yashdeep, Adv.

For Respondent(s) Mr. Anand Chhibbar, Sr. Adv.  
Mr. Siddharth Batra, AOR  
Mr. KPS Dhillon, Adv.  
Mr. Iqbal Mohd., Adv.

**Mr. Sumeet Sehgal, Adv.  
Mr. Rhythm Katyal, Adv.  
Mr. Chinmay Dubey, Adv.  
Mr. Ashutosh Chugh, Adv.  
Ms. Archana Yadav, Adv.  
Ms. Shivani Chawla, Adv.  
Mr. Pratyush Arora, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)  
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)  
Assistant Registrar**